

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No.
TXXXXXX

XXX 201 / 1988

DATE OF DECISION 9.6.1989

S.C. ANAND

Petitioner

Applicant ..

In person

Advocate for the Petitioner(s)

Versus

UNION OF INDIA & OTHERS

Respondent

SHRI M.L. VERMA

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. AJAY JOHRI, ADMINISTRATIVE MEMBER

The Hon'ble Mr. G. SREEDHARAN NAIR, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

(G. SREEDHARAN NAIR)
JUDICIAL MEMBER

9.6.1989

(AJAY JOHRI)
ADMINISTRATIVE MEMBER

Order pronounced by the
Hon'ble Shri G.SREEDHARAN NAIR, JUDICIAL MEMBER

The applicant belongs to the Indian Inspection Service-Class I. It is alleged that he was first appointed to the Headquarters Office in 1971 and was transferred to the regional office at Bombay in 1977, but has again come to the Headquarters Office as Dy. Director, with effect from 1.8.1986. His claim is for special pay, as prescribed in the Office Memorandum dt.30.11.1987, admissible to officers of organised Group-A services posted in Headquarters Organisations.

2. A reply has been filed by the respondents where it is stated that the applicant is not entitled to special pay. In the Indian Inspection Services, the officers in the field as well as in the Headquarters Office work on behalf of the Director General of Supplies and Disposals and as such the criterion of the Headquarters Organisation being the highest office administratively in charge of the department, is not applicable. It is also pointed out that the officers of the Indian Inspection Service are liable for transfer from the Director General of Supplies and Disposals main office to regional offices and vice-versa.

3. When this matter was taken up for hearing,

there was no representation on either side. We have

gone through the records.

4. There is an averment in the application that on

31.7.1987 the applicant had submitted a representation to

the Secretary, Department of Supply, claiming the special pay,

but despite a reminder having been sent it has not yet been

disposed of. This fact is admitted in the reply filed by

the respondents. In the circumstances, we are of the view

that considering the nature of the special pay which is provided

by the OFFICE MEMORANDUM dt. 30.11.1987, a direction has to

be given to the first respondent to consider the said repre-

sentation and dispose it of expeditiously.

5. In the result, we hereby direct the first respondent

to consider and dispose of the representation dt. 31.7.1987

submitted by the applicant within a period of one month from

the date of receipt of a copy of this order. It is needless to

add that the various grounds urged by the applicant shall be

taken into account and the matter disposed of by a speaking order.

6. The application is disposed of as above.

87/1
9.6.1989
(G.SREEDHARAN NAIR)
JUDICIAL MEMBER

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(AJAY JOHRI)
ADMINISTRATIVE MEMBER
9.6.1989